

<i>State</i>	<i>Centres- Constituted</i>
Jammu & Kashmir	2
Karnataka	19
Kerala	25
Madhya Pradesh	4
Maharashtra	8
Meghalaya	1
Orissa	2
Punjab	2
Rajasthan	12
Uttar Pradesh	6
Tamil Nadu	20
West Bengal	1
Delhi	7
Andaman & Nicobar Island	1
Pondicherry	2
<b>TOTAL</b>	<b>142</b>

Out of 142 Centres constituted, 62 have become functional.

(c) During 1990-91, 40 Building Centres have been constituted. These centres are involved in disseminating various low cost technologies and the production of fly-ash based building products, ferro-cement building components, hollow concrete blocks for walling and roof, funicular shells (both concrete and bricks) etc. The building centres have so far imparted training in the various fields to more than 4500 artisans.

(d) and (e) There has been some delay in setting up the centres in a few states owing to problem of land allotment and the formation of the society for the building centres. There are also some problems in securing qualified professionals to operate the centres.

#### **Enquiry of Slum Wing in D.D.A.**

1716. SHRI RAMESH CHAND TOMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether an enquiry has recently been conducted into the working of the Slum Wing of the Delhi Development Authority;

(b) if so, the finding thereof; and

(c) the action taken or proposed by the Government against the officials found guilty, if any?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Delhi Administration have reported that in April-June 1991 it ordered a special audit on the working of the Slum Wing of Delhi Development Authority.

(b) and (c) The Audit Report has high-lighted lapses on the part of the Slum Wing of Delhi Development Authority. Delhi Administration is examining the report for taking appropriate action in the matter.

#### **Maintenances of Colonies by D.D.A.**

1717. SHRI RAMESH CHAND TOMAR:

SHRI B. L. SHARMA PREM:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the amount spent by the Delhi Development Authority on maintenance of different colonies, colony-wise during the year 1990-91; and

(b) the criteria adopted for allocation of funds?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The information regarding the amount spent by the DDA on maintenance of individual colonies during the year 1990-91 is being collected and will be laid on the Table of the Sabha.

(b) Allocation of funds is made as per standard norms and variable site and work conditions in different colonies like area of roads, length of drains, number of toilet blocks, nature

and number of dust-bins, collection and disposal points of refuse etc. to be maintained in a particular colony.

[*Translation*]

### Blood Banks in Delhi

1718. SHRI MRUTYUNJAYA NAYAK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of blood banks functioning at present in Delhi;

(b) whether Government are conducting any survey from time to time, in regard to their maintenance; and

(c) if so, the number of blood banks against whom complaints have been received by the Government during last one year; and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SIDDHARTHA): (a) At present 26 blood banks are functioning in Delhi.

(b) The Drug Controller Delhi Admn. is undertaking inspection of the blood banks from time to time to find out whether the conditions of Licenses are being complied with or not.

(c) Nil.

### Scraping of Ambedkar Awas Yojana

1719. SHRI MRUTYUNJAYA NAYAK: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to scrap Dr. Bheem Rao Ambedkar Awas Yojana; and

(b) if not, the time by which it is likely to be finalised and the reasons for delay in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN

DEVELOPMENT (SHRI M. ARU-NACHALAM): (a) No, Sir.

(b) The Ambedkar Awas Yojana envisages holding of two types of draws—first for preparation of priority list of successful registrants and the second for allotment of flats. None of these drawn has been held and allotments of flats made so far. This is mainly due to stay orders from the High Court and the time taken to process the applications.

A draw for preparation of priority list of successful registrant is likely to be held by October, 1991.

[*English*]

### Appointment of Vice Chancellors of Universities

1720. SHRI N. DENNIS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of steps taken to check the practice of appointing same persons as Vice Chancellors of Universities; and

(b) the details of steps taken to promote new talent?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Vice-Chancellors of Central Universities are appointed by the President of India, in his capacity as Visitor, in accordance with the relevant provisions of the Acts/Statutes of the Universities. Under these provisions, the Vice-Chancellor is appointed from a panel of not less than three persons recommended by a Committee constituted for the purpose. In the case of Aligarh Muslim University, the panel is prepared by the Executive Council and finalised by the Court of the University. The panel for the appointment of Vice-Chancellors of Central Universities normally consists of eminent academicians who are known for their integrity and competence. One of the persons in the panel is appointed as Vice-Chancellor for a term of upto five years or completion of 65